

India Act, 1964 (18 of 1964). In terms of Section 32 of The payment of Bonus Act, 1965, the provisions of the Act shall not apply to employees of IDBI. As such IDBI has not been paying Bonus to its employees.

Further, in terms of Section 6 read with Section 13 of IDBI (transfer of Undertaking and Repeal) Act, 2003, the exemption granted to the erstwhile IDBI continues and are applicable to IDBI Ltd (since renamed as IDBI Bank Ltd).

Cost of health care in the country

66. SHRIMATI SHOBHANA BHARTIA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that Indians bear 78 per cent of medical expenses at their own cost as found by a paper published in the Lancet;

(b) if so, the details thereof;

(c) whether it is also a fact that nearly 39 million people in India are pushed to poverty because of ill health every year; and

(d) the steps being taken or proposed to be taken by Government to reduce the cost of healthcare in the country?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD) : (a) and (b) The finding of the paper published in the Lancet, is based on the data contained in the "National Health Accounts India (NHA) 2004-05 (With Provisional Estimates from 2005-06 to 2008-09)". According to NHA, 78.05% fund flow to Health Sector in the country in 2004-05 was through "Private Funds" consisting of Households (71.13%), Social Insurance (1.13%), Firms (5.73%) and NGOs (0.07%).

(c) According to an article "Deepening Health Insecurity in India : Evidence from National Sample Surveys since 1980s" published in the "Economic and Political Weekly", 3rd October 2009, quoted in the journal Lancet, an additional 39 million people in the country, plunge into poverty because of out-of-pocket (oop) spending on health by households in 2004-05. Government has not carried out any study to corroborate or other-wise of the findings of the study.

(d) the steps taken by Government to enhance public health facilities in order to reduce the cost of healthcare in the country *inter-alia*, include:

- Launching of National Rural Health Mission with a view to provide accessible affordable, accountable, effective and quality healthcare services especially to the poor and vulnerable sections of the population. The Mission covers the entire country. However, it has indentified 18 States with weak public health indicators and weak health infrastructure for special attention. These include all hilly and North-Eastern States amongst others.
- Implementation of programmes for control of communicable and non-communicable diseases.
- Mainstreaming of Indian System of Medicine and Homeopathy.
- Making available specialized health care services through strengthening of hospitals.
- Increased public allocation for health programmes.

Hindustan Latex Ltd.

67. SHRI K. N. BALAGOPAL : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether Hindustan Latex Ltd. is controlled by the Ministry;
- (b) if so, whether it is being diverted to civil construction work; and
- (c) what is the total turn-over in the last financial year and how much is the income from health and non-health sector?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD) : (a) HLL Lifecare Ltd. (previously Hindustan Latex Ltd.) is fully owned by Government of India under the administrative control of Ministry of Health and Family Welfare.

(b) As per clause 13 (c) of Memorandum of Association of the Company, it can take up business of construction and allied works including buildings of all types.

(c) During the last financial year 2009-10, the total turnover of the Company was Rs.440.06 Crore.

Break-up of the turnover from Health and Non-Health Sector is given below:

Health Sector was Rs.411.68 Crore

Non-Health Sector was Rs.28.38 Crore